



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-211/2013/4229/A

From :- Shri Mridul Kumar Kalita,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abubakkar Siddique,
Member,
Motor Accident Claims Tribunal,
Nagaon.

Dated Guwahati the 8th August, 2019.

Sub: **Casual Leave along with station leave permission.**

Ref:- Your letter No. MACT/N/1641/19, dtd 07.08.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 2 (two) days on 13.08.2019 and 14.08.2019 along with station leave permission, with your allotted vehicle, at your own cost, w.e.f. the morning of 10.08.2019 till the evening of 14.08.2019, has been granted/rejected. The District and Sessions Judge, Nagaon and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-211/2013/4230-4231/A, dated 8.8.19

Copy to:

1. The District and Sessions Judge, Nagaon.
2. The Systems Analyst, Gauhati High Court.

REGISTRAR (VIGILANCE)

8/8/19 R. Gov